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State against his home his and Congress (I) Now Ministry that the it has been proved the Congress has lost its majority; so, the Ministry should not be allowed to stay further a minute. Therefore, the Ministry should be asked to step down and the NNDP group should be invit. ed to form the Government. This is my submission

SHRI CHITTA BASU (West Bengal). This is the sort of condition As we have experienced earlier, the Congress party would try to take advantage of this situation to indulge horse-trading Horse trading has to be stopped. I would like to say that Governor and the President the should take action so that horse-trading business is stopped and the decency of parliamentary politics is retained.

MOTION FOR ELECTION TO THE COIR BOARD

THE DEPUTY CHAIRMAN: Before we proceed to the other special mentions, we shall take up one motion which remains to be adopted Motion for election to the Coir Board, Mr. Arunachalam,

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRI-AL DEVELOPMENT IN THE MINIS-TRY OF INDUSTRY (SHRI M. . ARUNACHALAM). Madam, I beg to move.

> "That in pursuance of clause (e) of sub-section (3) of section 4 of the Coir Industry Act 1953 (45 of 1953), read with rules 4(1) (e) and 5(1) of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman may direct one member fom among the members of the House to be a member of the Coir Board,"

The question was put and the motion was adopted.

SPECIAL MENTIONS—Contd.

Need to enact a Law for Compulsory Registration of the exact time of the birth of a Child

श्रीमती ग्रमता प्रीतम (न म-निर्देशित):

मैडम हमारे यहां जब फिसी बच्चे का दिल्ली कारपोरेशन में नाम वर्ज कराया जाता है, तो उसमें बच्चे के अन्म का वक्त दर्ज नही कराया जाता है, जब कि फांस जर्मनी, इटली, हालैंड ग्रौर बैतिजयम में यह कानून बन चुका है और इसके मताबिक बच्चे के जन्म का यक्त दर्ज करना लाजिमी करार दिया गया है। मास के एक माङ्कल गौकलिन ने इस बुनियाद पर बहुत रिसर्च की है जो न्युयार्क ग्रौर लंदन से अभी प्रकाशित हुई हैं मिस्ट्री ग्राफ माईड, स्पेस एण्ड टाइम सीरीज में । हमारे देश में भी ऐसा कानून बनः दिया जाए जिसमें बच्चे के जन्म के सही-मही वक्त कारप रेशन में दर्ज कपना लाजिमी हो । यह ब्यौरा रिसर्च के लिये एक वनियादी जरूरत है। इसलिये भेरा निवंदन है कि यह कानन लाग् किया जाये ।

Reported move by General Rabuka to forcibly convert the Indian Nationals in Fiji to Christianity

SHRI KRISHNA KUMAR BIRLA (Rajasthan); Madam, the special mention that I am going to make is concerning certain afrocious steps that are being considered by the Government of Fiji A recent disclosure by the 'New York Times' about the move of General Rabuka who seized power in the South Pacific nation last year in two successive coups, trying to enforce conversions of about three lakh Indians who are Hindus and Muslims to Christianity is very disturbing. Under the new Constitution which is being drafted. Fiji will become a Christian nation. Indians, according to the 1986 census, constitute 48.2 per cent of the 7.14 lakh people of Fiji. They are the largest community, the ethnic Fijians constituting 46.4 per cent, the rest of the population being other communities. In spite of being the biggest community, the Indians are being subjected to racial discrimination and distress. The principal objection of General Rabuka who is an ardent fundamentalist is that the Indians are not Christians. General has made repeated talks for the conversion of Indians to Christia nity. He said. "It will be a big chal lenge for us to convert them to Chris